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ITEM NO.112

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).3719/2012

(From the judgement and order dated 29/03/2011 in WP No.2489/1991 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

STATE OF U.P.& ORS.

Petitioner(s)

VERSUS

SURESH PAL SINGH
(Office Report on default)

Respondent(s)

Date: 05/11/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
(In Chambers)

For Petitioner(s) Mr. Vikrant Yadav, Adv.
Mr. Rajeev Dubey, Adv.
With Mr. Vinay Garg, Adv.
Mr. Gunnam Venkateswara Rao, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

At the request of the learned counsel for the Petitioners,
four weeks' time is granted to file process fee and spare copies of
the SLP.

|(Hemalatha Mohan)
|Sr.P.A.

|(Harjinder Kaur)
|Court Master